

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No. 384 of 2014 in DFR No. 1635/14

Dated : 28th October, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

**Association of Approved Classified Hotels of Kerala ... Appellant(s)
Versus
Kerala State Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Mr James P. Thomas
Counsel for the Respondent(s) : -

ORDER

We have heard the learned counsel for the parties.

This is an Application to condone the delay of 56 days in re-filing the Appeal. Though the Appeal challenging the order dated 04.06.2014 has been filed in time, the Applicant took more time to re-file the papers after receipt of the defects notice from this Tribunal. Therefore, we deem it fit to condone the delay in re-filing the Appeal on payment of some cost to a charitable organization.

Accordingly, the Applicant is directed to pay the cost of Rs. 50,000/- (Rupees fifty thousand only) to a charitable organization, namely, **"SAI DEEP DR. Ruhi Foundation, A-508, Sector 19, NOIDA – 201201, A/c No. 95266 3443"** within one week.

After receiving the compliance report, the Registry is directed to number the Appeal and post the matter for Admission on **11.11.2014**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/sh